

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.176/MP/2019

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 7.2.2018 between the Petitioner and the NTPC Limited seeking relief on account of Change in Law event viz. the imposition of Safeguard Duty by Notification No. 1/2018 Custom (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.
- Date of Hearing : 30.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Solairepro Urja Private Limited (SUPL)
- Respondents : NTPC Ltd. and 3 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, SUPL
Ms. Ruth Elwin, Advocate, SUPL
Ms. Molshree Bhatnagar, Advocate, SUPL
Shri Rishabh Sehgal, Advocate, SUPL
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Shivankar Rao, Advocate, AP Discoms
Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC

Record of Proceedings

During the course of hearing, the learned counsel for the Respondents, AP Discoms and NTPC and the learned senior counsel for the Petitioner made detailed submissions in the matter. The learned senior counsel for the Petitioner and the learned counsel for AP Discoms sought permission to file the written submissions.

2. Considering their request, the Commission permitted all parties to file their respective written submissions, if any, within two weeks with copy to other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**